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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ LPA 262/2024

MANISH GUPTA ..... Appellant

Through: Appellant in person.

versus

UTI INFRASTRUCTURE TECHNOLOGY AND SERVICES LTD & ANR. ..... Respondents

Through: Mr. Vishesh Kalra & Mr. Sourabh

Tandon, Advs. for R-1.

Mr.Ripu Daman Bhardwaj, CGSC with Mr.Rudra

Paliwal, Adv. for R-2.

**CORAM:** 

HON'BLE MS. JUSTICE REKHA PALLI HON'BLE MR. JUSTICE GIRISH KATHPALIA

> ORDER 03.04.2024

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## CM APPL. 19588/2024 & CM APPL. 19589/2024

- 1. Exemptions allowed, subject to all just exceptions.
- 2. The applications stand disposed of.

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- 3. The present appeal under Clause X of the Letters Patent seeks to assail the order dated 12.03.2024 passed by the learned Single Judge in W.P.(C) 4142/2023. Vide the impugned order, the learned Single Judge has dismissed the writ petition filed by the appellant primarily on the premise that the Circular No.21/2006-2007, on which the appellant was placing reliance, was never implemented by the respondent no.1.
- 4. The appellant, who appears in person, submits that the circular was





duly implemented which is evident from the fact that the respondent no.1 was carrying out appraisal of the Annual Performance Appraisal Reports (APAR) of its employees in accordance with the said circular.

- 5. Issue notice. Learned counsel for respondent nos.1 and 2 accept notice. They pray for and are granted six weeks' time to file a short affidavit. Response thereto, if any, be filed within four weeks thereafter.
- 6. List on 09.08.2024.

REKHA PALLI, J

GIRISH KATHPALIA, J

**APRIL 3, 2024** kk